

In the High Court of Judicature, Bombay.

Monday, the 29th day of August — 1864.

SPECIAL APPEAL No. 303 OF 1864.

Yesoo Mahud Husun
Malee of the Ahmednugur
District (Original Defendant)

Appellant,

versus

Abaji Humnutrav and
Paurav Jywant and Vitutrav
and Goolabrav and Doulutrav
and Heshwrao sons of Baji
Murathe of the Ahmednugur
District (Original Plaintiffs)

Respondent,

Rs. 3-9-10

The claim in the Original Suit was to recover a field registered Ch. 222 in the books of the town of Kurda containing 2 acres and 12 chains ~~more~~

In Appeal No. 231 — of 1863 the ~~Jud.~~ of the District of Ahmednugur at Ahmednugur affirmed the Decree of the ~~Jud.~~ of ~~Shodruid~~ who had decreed for the Defendant to vacate the land at issue.

A Special Appeal was preferred in the High Court on the grounds that (1) the District Judge has omitted to find whether the Sharkat Rokha' No 3 was obtained by Plaintiff No 1 from the Defendant

Defendant by misrepresentation
as alleged by the Defendant in his
Statement: that (2) the District Judge
is wrong in holding the Plaintiff
N^o. 1 and the Defendant to stand in
the relation of landlord and tenant
in regard to the field in dispute,
N^o. 222, whereas the Said Pokhā
N^o. 3. relates not to that field but to
another field N^o. 84: that (3) the
District Judge has improperly re-
fused to receive in evidence a book
containing entries signed by the
Collector offered with a view to
show that the Defendant has held
the field in dispute N^o. 222 from
Government and not from the
Plaintiffs

The Court confirms the decree
of the District Judge, with costs an
Special Appellant.

Joseph Arnold
Attorney at Law
H. C. C. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 303

of 186 4 against the decision of the Judge ----- of the
 District of Ahmednagar and disposed of on the 29th August 1864
 by Confirming the same with costs

BY THE APPELLANT—

In the District.			
In the Moonseff's Court (including v. fee)	..	97	
In the Judge's Court (including v. fee)	297	
			3. 32.
In this Court.			
Stamp for Memorandum of Special Appeal	1	" "
Stamps for copies of Decree and Judgment	3	" "
Stamp for Vukeelutnama	2	" "
Batta for Process and Postage	28	" "
Sectioner's Fee	176	" "
Vukeel's Fee	" 18	" "
			10 12
			Rupees..... 13 44

BY THE RESPONDENT—

In the District.			
In the Moonseff's Court	2117	
In the Judge's Court	117	
			3 132.
In this Court.			
Stamp for Vukeelutnama	2	" "
Vukeel's Fee	" 18	" "
			2 18
			Rupees..... 5. 14/10



G. Mune
 acting Registrar

G. Mune
 Sealer
 The 29th day of August 1864